



2026:DHC:9268



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

CNR No. DLHC010338272026

+ **O.M.P. (T) (COMM.) 85/2026**

M/S UK TRADERS

.....Petitioner

Through: Ms. Shivangi Nanda, Mr. Samar Kachwaha, Ms. Ankit Khushu, Ms. Bhavana Chandak, Mr. Pratyush Khanna Advs.

versus

RAILTEL CORPORATION OF INDIA Respondent

Through: Mr. Nitin Dahiya, Mr. Aditya Oberoi and Mr. Ashutosh Parmar, Advs.

CORAM:

HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

JUDGMENT(ORAL)

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14.10.2026

1. The present petition has been filed seeking termination of the mandate of the learned Sole Arbitrator and appointment of a substitute Arbitrator.

2. It is the case of the Petitioner that the Respondent *vide* letter dated 13.05.2026, appointed Shri. Anil Kumar Khandelwal as the Sole Arbitrator and that the said appointment was made unilaterally by the Respondent and is contrary to Section 12(5) of the Arbitration and Conciliation Act, 1996.

3. After some hearing, learned Counsel for both the parties submit



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that present mandate can be terminated and substitute Arbitrator can be appointed.

4. Accordingly, Mr. Yatin Sharma, Advocate (Mobile No.9810162206), is appointed as the substitute Arbitrator to adjudicate the disputes arising between the parties. The learned Sole Arbitrator shall enter upon the reference within a period of three weeks from today.

5. The learned substituted Sole Arbitrator will proceed to the arbitration proceedings subject to furnishing requisite disclosures as required under Section 12(2) of the Act within three weeks of entering reference.

6. The arbitration shall be carried under the rules and aegis of Delhi International Arbitration Centre ("DIAC"). The learned Arbitrator shall be entitled to fees as per the Schedule of Fees maintained by the DIAC.

7. It shall be open to the parties to raise all pleas, including, before the learned Sole Arbitrator including with respect to the impleadment of parties, objection as to arbitrability and jurisdiction before the substitute Sole Arbitrator, who shall consider the same in accordance with law.

8. It is clarified that the observations made herein are only for the purpose of deciding the present petition. The learned Sole Arbitrator



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shall adjudicate the disputes independently and on their own merits, uninfluenced by any observations contained in the present order.

9. The Registry is directed to send a receipt of this order to Mr. Yatin Sharma, learned Arbitrator through all permissible modes including email.

10. Accordingly, the present petition is disposed of in the above terms. Pending applications, if any, stands disposed of.

OM PRAKASH SHUKLA, J

OCTOBER 14, 2026/at